the overlapping of the subject of the Bill in the Concurrent List, concurrence of the Government of India is necessary before its introduction in the Legislative Assembly. Through this House, I appeal to the Government of India to give the necessary concurrence to the Bill immediately.

-There is another Bill, the Tamil Nadu Land Reforms (Amendment) Bill, 1991, that aims at putting an tnd to *benami* land-holdings in the State. Our hon. Chief Minister, Dr. Puratchi Thalaivi, has taken this commendable step to retrieve benami lands from illegal holdings and to distribute them to the landless poor in the true spirit of land to the tiller.' The hon. Revenue Minister of Tamil Nadu, Mr. S. D. Somasundaram, on the advice of our hon. Chief Minister, has taken laudable steps in drafting these Bills. He is very keen to achieve the goal, to end the benami land-holdings in Tamil Nadu. That is why, the Tamil Nadu Land Reforms (Amendment) Bill, 1991 was sent for the assent of the assent of the President on 24-10-91, *vide* letter No. 23083/91-1, dated 24-10-91. After that, 21 reminders have been sent to the Union Home Ministry to get the assent of the President. But, to this day the assent has not been obtained. It is over two and a half years now and one fails to understand the reason for not obtaining the assent to the Land Reforms Bill. Is it because Tamil Nadu is 2,000 kilometres away from Delhi, the seat of power?

The Congress Government inserted the word 'socialist' in the Preamble to the Constitution. It is the architect of the oft-spoken Panchayati Raj. But it comes in the way of land reforms in Tamil Nadu, which is a sincere attempt towards practical socialism.

If the Government of India wants to save itself from being labelled as 'anti-poor' and enemy of land reforms, it should immediately give concurrence to the Tamil Nadu Urban Land Bill, 1992 and get the assent of the President to the Tamil Nadu Land Reforms Bill, 1991.

Demand for fixing royalty on Coal in Bihar

श्री नरेश यादव : (बिहार) उपसभापति महोदया, मैं आप के माध्यम से विशेष उल्लेख के जरिये भारत सरकार का ध्यान बिहार राज्य के साथ हो रहे भेदभावपूर्ण नीति की ओर आकृष्ट करना चाहता हूं ।

महोदया, बिहार राज्य में कोकिंग कोल एवं नान कोकिंग कोल बहुतायत मात्रा में पाया जाता है जिसका उपयोग बड़ी-बड़ी फैक्टरियों एवं जलावन के लिए किया जाता है बिहार सरकार ने मूल्य के आधार पर सेस लगा रखा था जो मूल्य का 40 प्रतिशत था जिसे सर्वोच्च न्यायालय ने अपने निर्णय में असंवैधानिक करार कर दिया । फलस्वरूप बिहार सरकार को वर्तमान में वजन के आधार पर रायल्टी दी जाती है जिससे सिर्फ एक वित्तीय वर्ष 1992-93 में 669.33 करोड़ की क्षति बिहार सरकार को हुई है । मैं भारत सरकार के कोयला एवं वित्त मंत्री से आग्रह करूंगा कि बिहार जैसे गरीब राज्य के लिए कोकिंग कोल एवं नान कोकिंग कोल की मूल्य की आधार पर रायल्टी तय किया जाए । मैं चाहूंगा कि कोल की 55 प्रतिशत एवं नान कोकिंग कोल की 45 प्रतिशत की दर से रायल्टी निर्धारित की जाए । क्योंकि सेस को सर्वोच्च न्यायालय द्वारा असंवैधानिक करार दिये जाने से बिहार राज्य को भीषण क्षति हुई है जिसके चलते बिहार सरकार की योजना का आकार छोटा होता जा रहा है तथा विकास कार्य बाधित हो रहे हैं । यह भी याद रहे कि देश में कोकिंग कोल के कुल उत्पादन का 95 प्रतिशत से अधिक उत्पादन बिहार में ही होता है ।

महोदया, एक तरफ तो भारत सरकार कोयले की कीमत बराबर बढ़ा रही है ताकि इनकी कोल कम्पनियों के घाटे को पाटा जा सके दूसरी तरफ जब मूल्य के आधार पर रॉयल्टी निर्धारित करने की मांग राज्य सरकारें करती हैं तो भारत सरकार उपभोक्ताओं के हित की बात करने लगती है जो बिल्कुल विरोधात्मक एवं बेइन्साफी है ।

महोदया, राज्यों के प्रति भारत सरकार की उपेक्षापूर्ण नीति बढ़ती जा रही है । मैं पुन: चाहूंगा भारत सरकार अविलम्ब मूल्य के आधार पर रॉयल्टी निर्धारित करें, जिससे राज्यों की आर्थिक कठिनाइयां दूर हो सकें ।

महोदया, आपने मुझे विशेष उल्लेख के तहत बोलने का अवसर दिया, मैं आपका बहुत-बहुत आभारी हूं। धन्यवाद।

SHRI SARADA MOHANTY (Orissa): I would like to associate myself because Orissa is also producing coal. So, Orissa is also having the same problem.

Demand to Hand over Dabolim Airport (Goa) to Civilian Authorities

SHRI JOHN F. FERNANDES (Goa): I want to draw the attention of the Prime Minister to the Dabolim Airport in Goa. This Airport in Goa is being manned and managed by the Indian Navy. They have an institute, INS Hansa, which is an Air Unit of the Navy. This is a very congested airport for civilian traffic. The Southern Command of Navy is stationed in Cochin, which is barely one hour away from Goa by air, We are also going to have a new base seaward at Karwar. I feel this Airport is totally mismanaged by the Navy. Under the Civil Aviation rules no high rise buildings are allowed around the periphery of the Airport. Since this land is under the control of the Navy, there is a lot of malpractice and new high-rise buildings are being permitted to be constructed around the Airport. The biggest tragedy is that we have gaint petlletisation plant and a fertiliser plant with all agrochemicals in the approach of the Airport. Parallel to the Airport we have the Naphtha pipeline taking chemicals from the Port to this Plant. It is just like a time bomb and it may explode any time. We are having more than 20 chartered flights per week and almost one hundred domestic flights landing at the air port. Goa is an international destination for tourists. Every hour we have a flight. This Airport is totally mismanaged because this is under the control of the Navy. It will be appropriate that this Airport is handed over to the civilian authorities, because there is hardly any Naval traffic. All the planes from this Airport have been shifted either to Madras, or to Cochin or to other airfields. I hope the Prime Minister will take this very seriously and see that this airport is handed over to the civilian authorities.

Madam, we have spent a lot of money here and still the work to expand the Airport is going on. We are going to have the civilian terminal at a cost of Rs. 9 crores. Madam, at the same time, we are violating the basic laws of civil aviation. At the Goa runway two roads are crossing. Nowhere else this is permitted. This has been made possible because it is under the Defence. I request that these roads should be removed. There should be a gate for the Naval authorities to pass by, away from the runway. I hope the hon. Prime Minister will give serious attention to it and see that this airport is transferred to the civil authorities.

Demand for Providing Drinking Water in Central and South Bihar

श्री जलालुद्दीन अन्सारी (बिहार): मैडम, मैं आपके माध्यम से बिहार की जो प्यासी जनता है उसके दुखदर्द की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। मैं आपको यह बताना चाहता हूं कि अभी मध्य और दक्षिण बिहार में हर जगह पीने के पानी की कमी है, पेय जल का अभाव है। राज्य सरकार के पास धन नहीं है कि वह इस दिशा में प्यासी जनता की भरपूर मदद कर सके। यह कोई एक साल का सवाल नहीं है। पिछले कई वर्षों से जब गर्मी का मौसम आता है तो मध्य और दक्षिण बिहार में पीने के पानी का संकट पैदा हो जाता है। हमारे माननीय मंत्री जो बिहार से सम्बंध रखते हैं श्री रामेश्वर ठाकुर जी उनसे भी खास तौर से मैं यह कहना चाहूंगा कि आप बिहार में इस समस्या के हल के लिए केन्द्र सरकार की ओर से बिहार सरकार को आर्थिक मदद करें आवश्यक सहायता दें और दोनों